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Title : Need to allocate gas to Andhra Pradesh Power Generation Corporation Limited for electricity project in Nedunur village, Karim Nagar Parliamentary constituency, Andhra Pradesh.

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the kind attention of the august House regarding the need to allocate gas for the APGENCO Nedunur project in Karim Nagar Constituency (2100 MW).

I would like to state that Andhra Pradesh Power Generation Corporation Limited (APGENCO) has taken up the 2100 MW gas-based electricity project in Nedunur Village in my Karim Nagar Parliamentary constituency in Andhra Pradesh through Special Purpose Vehicle. Already, the developmental works like land acquisition and water allocation for this purpose have been completed. Only 9.72 MCMD of gas allocation for this project from Reliance is pending with the Ministry. For this, the Ministry of Petroleum and Natural Gas has given assurance to Government of Andhra Pradesh in 2007 April itself. The mutual agreement of the APGENCO and Reliance is still pending due to the non-allocation of gas by the Ministry. Our earlier Chief Ministers of A.P. and myself wrote many times to the Ministry of Petroleum & Natural Gas to allocate the gas to the electricity project. But it seems that the Ministry is giving priority to only those which are ready for operation. Recently, the Ministry officials met to discuss the gas allocation for the coming XII Five Year Plan. There is a dire need to allocate gas for APGENCO instead of allocating the gas to private players, because it comes under State Government and it is catering the needs of the power projects in the State.

I, therefore, request the Hon'ble Union Minister for Petroleum & Natural Gas, through the Chair, to intervene in the matter and ensure to allocate 9.72 MCMD gas for Nedunur electricity Project in Karim Nagar in the current financial year itself.